

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 675/TT/2020

Date: 29.4.2021

To,

Shri S.S. Raju,
Chief General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Determination of transmission tariff from COD to 31.3.2024 for **Asset-I:** 400 kV D/C Nabinagar - Patna line along with 2X80 MVAR switchable line reactor and associated bays at Patna Sub-station, **Asset-II:** 765/400 kV 3X500 MVA ICT-IV along with associated bays at Gaya Sub-station and **Asset-III:** 80 MVAR switchable Line reactor in 400 kV Barh-I line at Patna Sub-Station alongwith associated bay under **Transmission System associated with Nabinagar-II TPS (3X660 MW) under Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.5.2021:

2. Clarify/submit the following information:

- i. Petitioner to submit the copy of FR cost of the shifted reactor which was re-capitalized under this project after de-capitalization from its original project.
- ii. Petitioner to submit Forms 4C, 5, 5A, 5B, 12A and 13 for Assets- I, II and III.
- iii. Detailed justification for claiming Additional Capital Expenditure (ACE) beyond the cut-off date for Assets I and II in the 2019-24 tariff period.
- iv. Confirm whether the scope of project for the instant petition is completed.
- v. Confirm that the instant assets are currently in use.
- vi. IDC statement showing the total IDC amount in excel format for the instant assets.
- vii. Package-wise and vendor-wise details of the ACE claimed in 2019-24 period for the instant asset.

viii. Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed amount.

ix. Liability flow statement to be submitted for all the assets with ACE in 2019-24 period as per the format provided below:

Asset No.	Party	Particulars#	Year of Actual Capitalization	Original Liability as on CoD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset -X	Party -A										
Asset-Y	Party-B										

#TL/SS/Communication System etc.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Rajendra Kumar Tewari)
Bench Officer